

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

CRLMP No. 11249/2014 in Criminal Appeal No(s). 1838/2013

C.B.I.

Appellant(s)

VERSUS

ASHOK KUMAR AGGARWAL
(For directions and office report)

Respondent(s)

Date : 30/07/2014 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE S.A. BOBDE

For Appellant(s)

Mr. L.N. Rao,ASG
Mr. Tushar Mehta,ASG
Mrs.V.Mohana,Adv.
Mr. Ashok Dhamija,Adv.
Mr. B. Krishna Prasad ,Adv.

For Respondent(s)

Mr. Amit Rawal,Sr.Adv.
Mr. Aman Vachher,Adv.
Mr. Ashutosh Dubey,Adv.
Mr. Abhishek Chauhan,Adv.
Mr. Rotash Sharma,Adv.
Mr. Rajendra A.Adv.
Mr. P. N. Puri ,Adv.

Mrs. Anil Katiyar ,Adv.

UPON hearing the counsel the Court made the following
O R D E R

CrI.M.P. for direction is dismissed in terms of
the signed order.

(MADHU BALA)
COURT MASTER

(SNEH LATA SHARMA)
COURT MASTER

Signature Not Verified

Digitally signed by

(Signed order is placed on the file)

Madhu Bala
Date: 2014.08.02
13:44:16 IST
Reason:

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISC. PETITION NO. 11249 OF 2014

IN

CRIMINAL APPEAL NO. 1838 OF 2013

C.B.I.

...APPELLANT(S)

VERSUS

ASHOK KUMAR AGGARWAL

...RESPONDENT(S)

O R D E R

Heard learned counsel for the parties and perused the relevant material.

We are not inclined to entertain this application. Crl.M.P. for direction is dismissed.

.....J.
[RANJAN GOGOI]

NEW DELHI
30TH JULY, 2014

.....J.
[S.A. BOBDE]